



2026:AHC-LKO:9235-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**WRIT - C No. - 12332 of 2025**

Tikaram Mishra And Another

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Home Lko  
And 7 Others

.....Respondent(s)

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| Counsel for Petitioner(s) | : | Nripendra Mishra |
| Counsel for Respondent(s) | : | C.S.C.           |

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.**

**HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

**1. Heard.**

**2. Considering the order proposed to be passed, issuance of notice to private opposite parties is dispensed with.**

**3. By means of this writ petition, the petitioner has prayed for the following main relief (s) :-**

*"(i) To issue a writ order or direction in the nature of Mandamus commanding the opposite party no.3 to comply the circular issued by D.G.P., U.P. dated 11.03.2023 and further be please to direct the opposite party no.2 take the appropriate action for non-compliance of the circular dated 11.03.2023 against the opposite party no.3.*

*(ii) Issue a writ, order or direction in the nature of Mandamus commanding the opposite party no.2 to pass the appropriate order upon the application dated 28.11.2025 within stipulated period and further be please to direct the opposite party no.2 to hold an inquiry against the opposite party no.3 for helping the opposite party no.4 to 8 against the law in the interest of justice."*

**4. According to the instructions received by the Standing Counsel, there is a status quo order passed by the Civil Judge, Junior Division, Bahraich in Suit No. 1032 of 2024 and as the petitioner is alleged to be violating or attempting to violate the status quo order, therefore,**

the police interferes to maintain it.

**5.** We are of the opinion that as far as district authorities including police persons are concerned they can intervene only if there is a law and order problem, apprehension of breach of peace, apprehension of commission of any crime or it has actually been committed or there is an order of the Court restraining any of the parties from possession or enjoying the land in question or there are other valid grounds in any law/statute for their interference and not otherwise.

**6.** The private parties are at liberty to approach the court concerned where the proceedings are pending if they have any grievance against each other with respect to the suit property.

**7.** With the aforesaid observations/directions, the petition is **disposed of**.

**8.** Our order shall not be construed as affirming or disapproving any action of any of the private opposite parties, as we have only defined the role of the police in such disputes.

**9.** If the petitioner is still aggrieved, he can approach the Court where the suit proceedings are pending even against the police officials as far as permissible under law.

**(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)**

**February 2, 2026**

Praveen